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RESERVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
ADDITIONAL BENCH AT ALLAHABAD

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Allahabad : Dated this 16th day of May, 1996
Original Application No. 1900 of 1994

District : Allahabad

CORAM:-

Hon'ble Mr. D.S. Baweja, A.M.

Ahmad Husain son of Late Absar Husain,
R/o Village and Post Asrawalkala,
District Allahabad.

(By Sri Wajid Ali, Advocate) Applicant
versus

1. Union of India through its Chief Engineer Headquarters, Central Command, Lucknow.
2. Commander Works Engineer (A/F), Bamrauli, District Allahabad.
3. Garrison Engineer (A/F) Bamrauli, District Allahabad.

(By Sri Amit Sthlekar, Advocate)

..... Respondents

O R D E R

By Hon'ble Mr. D.S. Baweja, A.M.

This application has been filed under section 19 of the Administrative Tribunals Act, 1985, praying for issuance of a direction to appoint the applicant on compassionate ground.

2. The applicant's father Shri Absar Husain who was working on the post of Electrician under Garrison Engineer, Bamrauli, District Allahabad, died in harness on 13.6.1994. The widow of the deceased employee moved an application dated 18-7-1994 to Engineers-in-Chief Branch, Army Headquarters, Kashmir House, New Delhi, for compassionate appointment for her son. No action has been taken on the application and being aggrieved, this application has been filed.

3. It is observed that the O.A. has been filed on 15.12.1994 before completion of six months from the date of representation. The applicant has explained that the application has been filed little earlier from the prescribed limitation under Section 21, in view of the distress condition of the family due to death of bread winner. This plea is accepted.

4. The respondents have filed the counter, wherein it has been submitted that the Board of Officers as required as per the departmental rules was convened on 25-7-1994 to examine the case of the applicant for compassionate appointment with reference to application dated 18.7.1994 from the widow. The case has been already forwarded to higher authority through letter dated 17.9.1994 for obtaining sanction of the competent authority. The sanction is, however, still awaited.

5. In view of the facts, it will suffice to issue direction to the respondents to dispose of application dated 18.7.94 for compassionate appointment within three months from the date of this judgement. No order as to costs

D. B. Dube
Member

Dube/